

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH
SPECIAL BENCH

ITEM No. 107
(IB)-296(PB)/2023

IN THE MATTER OF:

Nimble Credit Cooperative Society Ltd.

.... Petitioner/Applicant

v.

Bulland Realtors Private Limited

.... Respondent

Order U/s. 7 of Insolvency & Bankruptcy Code (IBC), 2016

Order delivered on 11.09.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner/IRP : Megha Tyagi, Advocate

For the Respondent :

ORDER

New IA-4781/2023

This is the report regarding the Constitution of CoC filed by the IRP and the same is taken on record subject to just exceptions. Registry is hereby directed to put this report before the Bench at the time of final disposal.

IA-4781/2023 stands disposed of.

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

-Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)

11.09.2023
Lalit